

THE CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION,  
RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

*presents*

# 6th SEMC '24

6<sup>th</sup> RGNUL NATIONAL SPORTS &  
ENTERTAINMENT LAW  
MEDIATION COMPETITION, 2024

29th – 31st March 2024





# ABOUT THE COMPETITION

We are delighted to announce the *Sixth Edition of the RGNUL National Sports & Entertainment Law Mediation Competition 2024*, organised by the *Centre for Alternative Dispute Resolution, Rajiv Gandhi National University of Law, Punjab* and India's leading law firm *Cyril Amarchand Mangaldas*. The competition is scheduled to take place in *online format* from *29th to 31st March, 2024*. The competition will host teams from all across India, chosen based on the experience and accomplishments of the universities in the field of Alternative Dispute Resolution. The objective of the competition is to instill soft-skills of mediation and commercial awareness in law students from across the globe, set to practice law.

## THE ORGANISERS

### RGNUL, Punjab

Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the RGNUL, Punjab Act, (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, thereby fulfilling the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. In 2015, RGNUL became the first and the only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. In 2018, RGNUL was amongst the four NLUs to have been granted an autonomous status by the University Grants Commission and has been ranked among the top law schools in India in the National Institutional Ranking Framework (NIRF).



### Centre for Alternative Dispute Resolution

The Centre for Alternative Dispute Resolution (CADR) at RGNUL has been established to promote students' and researchers' interest in Alternative Dispute Resolution constituting of Dispute Resolution Methods like Arbitration, Negotiation, Mediation and Conciliation, and it aims to promote and develop ADR as a vehicle for socioeconomic and political justice. The ultimate objective of the Centre is to strengthen the ADR mechanism in the country by emerging as a platform for students to further their interest in the field.





# PRINCIPAL KNOWLEDGE PARTNER

## Cyril Amarchand Mangaldas

Cyril Amarchand Mangaldas (CAM) is India's leading law firm with a global reputation of being trusted advisers to its clients. The Firm advises a large and diverse set of clients, including domestic and foreign commercial enterprises, financial institutions, private equity and venture capital funds, start-ups, government and regulatory bodies. The Firm generalists, specialists and senior ex-regulators expertly guide clients across a spectrum of transactions, sectors and regulations. The Firm is one of the largest full-service law firms in India with over 1000 lawyers including 170 Partners and has offices in key business centres at Mumbai, Delhi-NCR, Bengaluru, Ahmedabad, Hyderabad, Chennai, GIFT City and Singapore.

The Firm received "National Law Firm of the Year: India" at the IFLR Asia-Pacific Awards for the second consecutive years in 2023 and 2022 and "Innovation in Advancing Markets" award at the FT Innovative Lawyers Asia Pacific 2022 Awards. The Firm had won "India Deal Firm of the Year" at the ALB India Awards and "Firm of the Year" at the IFLR1000 India Awards in 2022.



# EXPERT PARTNER

## Markanda Advocates

Markanda Advocates, a top law firm in Delhi and a leading Arbitration Law Firm in India, specializes in handling significant claims. They serve as legal counsel in various domestic and international arbitrations, including investor-state and construction disputes. The firm also assists in dispute resolution through negotiations and mediation, with lawyers often acting as arbitrators. Collaborating closely with clients' in-house legal teams, they offer expertise in resolving disputes and frequently partner with co-counsel seeking a team that respects existing client relationships.





# MEDIA PARTNER

## SCCOnline Blog

The Supreme Court Cases, or SCC, is the law report that was started in 1969 and currently has over 400 volumes. With a wide audience and extensive circulation, it is the leading law report in India. The Supreme Court of India and other courts in India, along with all other standard works of the law, cite it 67% of the time. Other apex courts, including the House of Lords, the South African Constitutional Court, the VSSC, the Pakistan Supreme Court, the Bay Supreme Court, and Malaysian courts, also cite it. The entire legal community respects and recognises the standard of legal reporting set by the SCC



## Eastern Book Company

The EBC Group, which was founded in 1942, is the industry leader in legal publishing, with offices in several Indian cities and abroad. In the 1940s, two brothers, the late Shri C.L. Malik, and the late Shri P.L. Malik, together laid the foundation of EBC group. EBC has traditionally focused on publishing legal commentaries, student texts, law reports, and digests. Nowadays, EBC works in both print and electronic media. Supreme Court Cases (SCC), SC Yearly Digest and Complete Digest, SCC Online, EBC Webstore, EBC Student Books and Practitioner Commentaries, EBC Reader, SCC Online Blog, EBC Explorer, and Practical Lawyer magazine are the products of the EBC Group



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# ABOUT PREVIOUS EDITIONS

## 1st Edition

The Centre for Alternative Dispute Resolution (CADR) of Rajiv Gandhi National University of Law, Punjab, in association with The Peacekeeping and Conflict Resolution Team (PACT), organized a first-of-its-kind Mediation Competition from 12–14 April, 2019. The Winning Negotiating Team of Diyanshu Sinha and Adwitya Grover (RGNUL) went on to represent India in IMSG 2019 and secured the Gold Medal in the competition.

The 2nd Edition aimed to enhance advocacy and communication skills, culminating in a final round between MNLU Mumbai and NLIU Bhopal. MNLU Mumbai emerged victorious, represented by Mudit Mahajan and Kartik Gupta in IMSG 2020. Vasundhara Mahajan earned Best Mediator, while Gaurang Samel and Riya Punamiya from GLC Mumbai and Roshni Mulchandani gained automatic qualification for IMSG 2020.

## 2nd Edition

## 3rd Edition

The 3rd edition of the RGNUL National Sports and Entertainment Law Mediation Competition successfully transitioned to a virtual format while maintaining the high standards of previous editions. Thirivikram Balaji and Shubhangi Nangunoori from SLS Hyderabad won the Best Negotiation Team, with Sharmila Adyanthaya as the Best Mediator. They represented India in the Singapore International Mediation Competition 2021, along with Akul Khandelwal and Manasvi Ahuja from SLS Pune and Tushmi Udyalak, who received automatic qualification by the PACT Jury.

The 4th edition of the RGNUL National Sports and Entertainment Law Mediation Competition, conducted virtually, showcased adeptness in mediation from negotiating teams and mediators. In a closely contested final, NLUO, Odisha secured Best Negotiating Team, with SLS Pune as Runners-Up. Advait Raghunath from SLS Pune was named Best Mediator, contributing to the event's grand success.

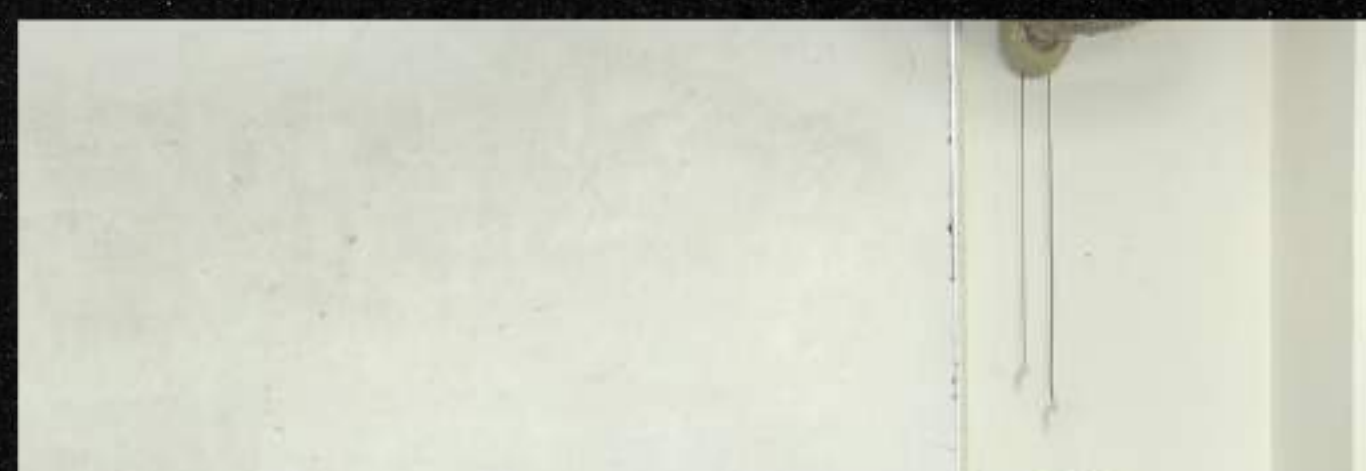
## 4th Edition

## 5th Edition

The 5th RGNUL National Sports and Entertainment Law Mediation Competition 2023, hosted by CADR along with Indus Law and Dr. P.C. Markanda Chair on ADR at RGNUL, took place from March 31 to April 2, 2023. With 32 different colleges participating, the competition covered various nuances of sports and entertainment law. Hidayatullah National Law University, Raipur, secured the Best Negotiating Pair, while NLSIU, Bangalore, won Best Mediator. The event was declared as the biggest SEMC edition ever because of the massive participation, setting a benchmark for future editions.



# GLIMPSES FROM THE PAST EDITIONS





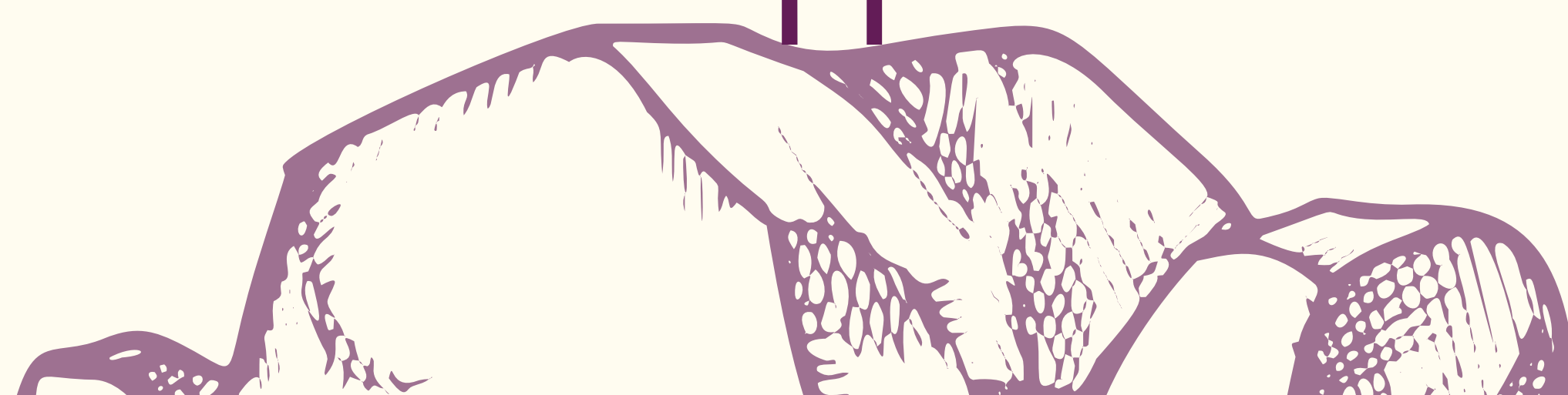
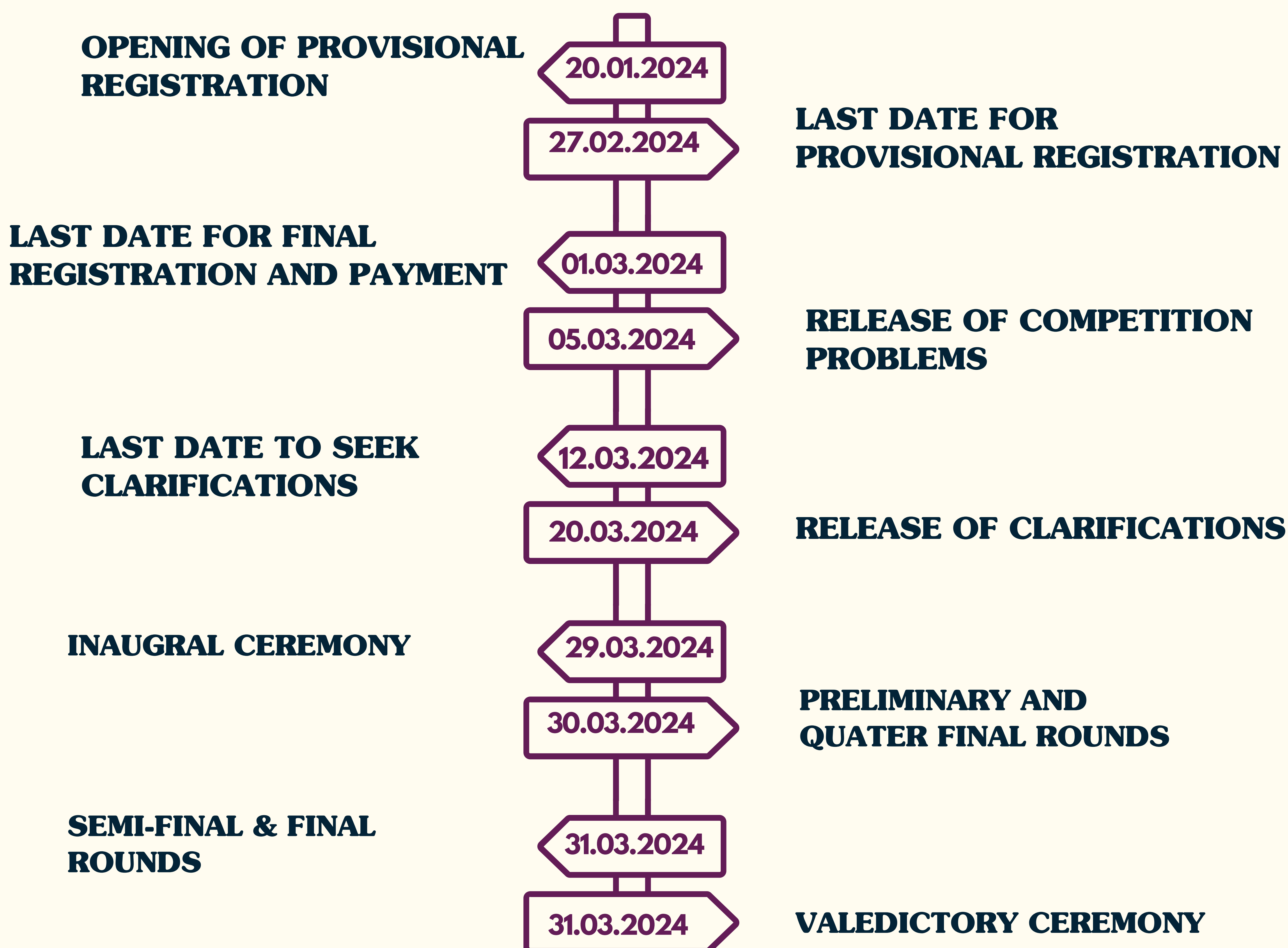
# ELIGIBILITY

Any student enrolled in Undergraduate Law degree programme in any University recognised by the Bar Council of India as on 1st January 2024, is eligible to participate. Each participating team shall consist of a Negotiating Pair (i.e., a client and a counsel) and a Mediator. The composition of the team will not be permitted to change once the same has been entered and submitted through the final registration form unless approved by the Organising Committee.

## COMPETITION FORMAT

The competition will be held in an *online mode through Webex*. There shall be two preliminary rounds followed by quarter final rounds, semi-final rounds, and a grand finale. The two member Negotiating Team will comprise of a client and a counsel who will mandatorily have to play both roles at least once during preliminary rounds.

## COMPETITION SCHEDULE





# REGISTRATION DETAILS

Institutes interested in sending across a team must fill the provisional registration form latest by 20th February 2024. Upon selection by the Organising Committee, an email confirming the slot of the institute along with the final registration form and payment link will be sent on the concerned email ID (either of the registered ADR Centre or of the point of contact). The institutes must complete the payment of registration fee and fill the final registration form within a period of 72 hours of the receipt of confirmation of slot mail.

The Registration fee for the competition is INR 3000/- per team (exclusive of 18% GST). Please note that this fee is non-refundable. Final registration of the team is subject to the successful payment of the registration fee within the stipulated time.

[PROVISIONAL REGISTRATION FORM](#)

[PAYMENT LINK](#)

## AWARDS

- Winning Negotiating Team
- Runners-up Negotiating Team
- Winning Mediator
- Runners-up Mediator
- Best Negotiating Team of the Preliminary Rounds
- Best Mediator of the Preliminary Rounds

**\*Note - A detailed list of prize money and other exciting awards (including internship opportunities) will be soon unveiled on our websites and other social media platforms.**

## DECLARATION

- The Organizing Committee (OC) of this competition has no conflict of interest to declare.
- The OC reserves the right to amend or modify any rule(s) regarding the competition. All measures will be undertaken for fair and orderly conduct of the Competition.
- The OC's decision in all matters regarding the Competition shall be final.



# ORGANISING COMMITTEE

## PATRON-IN-CHIEF

Prof (Dr.) Anand Pawar

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## TEAM CADR

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